## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

**PETITION NUMBER** 

: CP/31/2016

NAME OF THE PETITIONER(S)

: M. VANCHINATHAN

NAME OF THE RESPONDENT(S)

: SUN BRUSHWARE PVT LTD & ORS

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. S. Mutu Venkalvan For Respondents R. CHANDUA MOHAN

2. A.G. SATHYA SARAYANA) FOR PRAHONOSS A.R. MYLSAMY

## <u>ORDER</u>

Counsel for the Petitioner present. Counsel for the Respondents 1 to 4 also present. No representation for the Respondent No. 5. This Petition came to be filed under Section 241 read with Section 244 of the Companies Act, 2013. The Petitioner is holding 13% of the total share capital after being reduced from 33% that has been challenged in the Petition. The Petitioner has satisfied the requirement under Section 244 of the Companies Act 2013. We admit the Petition for hearing.

The Petitioner at this stage has prayed for granting of interim prayer contained in sub- para (b) under para VII. The Counsel for the respondents prayed that an opportunity be granted for filing interim counter as to the grant of interim relief. At request, time is enlarged with a direction to the Respondents that the interim counter be filed within 10 days by providing a copy of the same to the other side. In the meanwhile, the Petitioner is directed to send private notice to the Respondent no. 5 and file the proof of sending and delivery thereof along with an affidavit by the next date of hearing. Put up on **01.08.2017 at 10.30 A.M.** 

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(S. Vijayaraghavan) Member (Technical) (Ch. Md. Sharief Tariq) Member (Judicial)

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